

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 104

IA(I.B.C)/1437(CH)2024

And

CP (IB) No. 58/Chd/Hry/2022

IN THE MATTER OF:
ASREC India Limited

...

Petitioner

Versus

Mandhir Singh Todd

...

Respondent

Under Section: 95, IBC 2016

Order delivered on 10.07.2024

CORAM:

SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

PRESENT:

For the Personal : Mr. Aalok Jagga, Mr. APS Madaan and Ms.
Guarantor Gurlakh Kaur, Advocates

For the RP : Mr. Kamal Aggarwal, RP in person.

ORDER

IA(I.B.C)/1437(CH)2024

The present petition has been filed by the Resolution Professional under Rule 11 of the NCLT Rules, 2016 for placing on record the amended memo of parties in IA (IBC)750/CH/2024 filed by the Resolution Professional. The same is taken on record subject to just exceptions. Thus, IA(I.B.C)/1437(CH)2024 stands allowed and disposed of accordingly with a direction to the Registry to take out the amended memo of parties from this application and tag the same with the main petition.

10.07.2024
Priyanka

CP (IB) No. 58/Chd/Hry/2022

Affidavit of service has been filed by the Resolution Professional vide diary No.00225/3 dated 01.04.2024. Objections have been filed vide diary No.00225/2 dated 01.04.2024. Rejoinder has been filed by the RP vide diary No.00829/2 dated 01.05.2024. The same are taken on record respectively. Pleadings are stated to be completed. Let the matter be listed for arguments on 30.07.2024.

Sd/-

**(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)**